

ITEM NO.37

COURT NO.4

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).17403/2023

(Arising out of impugned final judgment and order dated 28-06-2023 in WPA(P) No.272/2023 passed by the High Court at Calcutta)

THE STATE OF WEST BENGAL

Petitioner(s)

VERSUS

DR. SANAT KUMAR GHOSH & ORS.

Respondent(s)

IA No. 248251/2023 - APPLICATION FOR MODIFICATION OF PARTY DETAILS/
CHALLENGED JUDGEMENT DETAILS
IA No. 165717/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 165343/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 165004/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 205750/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 90345/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 42979/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 248307/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 170406/2023 - DISCHARGE OF ADVOCATE ON RECORD
IA No. 156480/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 165408/2023 - INTERVENTION APPLICATION
IA No. 165328/2023 - INTERVENTION APPLICATION
IA No. 189570/2023 - INTERVENTION APPLICATION
IA No. 247100/2023 - INTERVENTION/IMPLEADMENT
IA No. 224771/2023 - INTERVENTION/IMPLEADMENT
IA No. 205787/2023 - INTERVENTION/IMPLEADMENT
IA No. 141578/2024 - INTERVENTION/IMPLEADMENT
IA No. 198176/2023 - MODIFICATION OF COURT ORDER
IA No. 156479/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 188065/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 02-09-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Jaideep Gupta, Sr. Adv.
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Ms. Astha Sharma, AOR
Mr. Amit Bhandari, Adv.

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Mr. Bhanu Mishra, Adv.
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For Respondent(s)

Mr. Subhasish Bhowmick, AOR
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Mr. Subhankhar, Adv.
Mr. Rahul Kushwaha, Adv.
Mr. Manoj K Rathor, Adv.
Ms. Chitra Rekha Singh, Adv.

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Mr. Chandrashekhar A. Chakalabbi, Adv.
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Mr. Abhinav Garg, Adv.
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Mr. Shyam D. Nandan, AOR
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Mr. Rohit Bohra, Adv.
Mr. Hemant Mehta, Adv.

Mr. Anilendra Pandey, AOR

Mr. Manoj Ranjan Sinha, Adv.
Mr. Vishal Agrawal, Adv.
Mr. Mrigank Prabhakar, AOR

Mr. Soumya Dutta, AOR

Mr. Rana Mukherjee, Sr. Adv.
Mr. Kunal Chatterji, AOR
Ms. Maitrayee Banerjee, Adv.
Mr. Rohit Bansal, Adv.

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Ms. Ananda Mayee, Adv.
Ms. Manisha Pandey, Adv.
Mr. Subhankhar, Adv.
Mr. Rahul Kushwaha, Adv.
Mr. Manoj K Rathor, Adv.
Ms. Chitra Rekha Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A.No.188237/2024

1. Learned counsel for the applicant seeks to withdraw this application.
2. I.A.No.188237/2024 is, accordingly, dismissed as withdrawn.

I.A.No.165004/2024, I.A.No.165717/2024 and I.A.No.165343/2024

1. I.A.No.165004/2024 has been moved by the applicant/respondent No.34 - Dr. Indrajit Lahiri, who is a candidate willing to be considered for the post of Vice-Chancellor for the 36 Universities in West Bengal. He has fairly pointed out that two Professors/experts, namely, (i) Prof. Kallol Paul of Jadavpur University and (ii) Prof. Suparna De Sarkar of North Bengal University are close to him and he has also worked under them. He has further pointed out that there may be presumption of an element of bias by the others candidates due to such circumstances, and has therefore filed this application to seek appropriate directions.
2. I.A.No.165717/2024 is also moved by the applicant/respondent No.34 - Dr. Indrajit Lahiri. It is averred that no age-limit has been prescribed in the advertisement for those applying for the post of Vice-Chancellor, which is contrary to the past practice.
3. The similar issue has also been raised by the

applicant/respondent No.21 - Ananya Mitra in I.A.No.165343/2024.

4. As regard to the first issue raised by the applicant/respondent No.34 - Dr. Indrajit Lahiri, it is clarified that Prof. Kallol Paul of Jadavpur University and Prof. Suparna De Sarkar of North Bengal University will not be there in the Search-cum-Selection Committee at the time of consideration of the applicant's candidature. This clarification is being made for the reason that Dr. Indrajit Lahiri himself has come forward so that no adverse inference is drawn against his candidature in the future.

5. As regard to the second issue raised by the applicant/respondent No.34 - Dr. Indrajit Lahiri as also by the applicant/respondent No.21 - Ananya Mitra in I.A.No.165343/2024, it is clarified that the same stands answered vide para 3 of our order dated 29.07.2024. Assuming an overage candidate applies for the post of Vice-Chancellor, the Search-cum-Selection Committee will look into that aspect in accordance with the statute of the University concerned.

6. With this clarification, the above-mentioned IAs stand disposed of.

7. List the main matter for hearing on 21.10.2024.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(POOJA SHARMA)
COURT MASTER (NSH)